Sr. No. 749

**Through video Conference** 

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

WP(Cr1) No. 375/2019

Tanveer Ahmad Ganai

.... Petitioner/Applicant(s)

Through:-

Mr. B. A Tak, Advocate

(through video conference)

V/s

State of J&K and another

.....Respondent/Non-applicant(s)

Through:-

Mr. Sheikh Feroz, DAG

(through video conference)

Coram:

HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

Mr. Sheikh Feroz, learned Dy. AG appearing for the respondents, has

produced a copy of Government Order No. Home/PB-V/995 of 2020 dated

13.04.2020, passed by the Principal Secretary to Government, whereby

detention order of detenue-Tanveer Ahmad Ganie S/o Ab Rashid R/o

Ashtangoo Tehsil Aloosa and District Bandipora, has been revoked with

immediate effect.

In view of the aforesaid fact, this petition has been rendered infructuous

as nothing survives for adjudication.

Hence, this petition is, accordingly, dismissed as having been rendered

infructuous.

(Sindhu Sharma)

Judge

**SRINAGAR** 

17.06.2020 SUNIL-II

Whether the order is speaking : Yes/No

Whether the order is reportable

Yes/No